

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-78(PB)/2018

IN THE MATTER OF:

**Manoj Kumar Bahari & Ors.
Vs**

.... **APPLICANT / PETITIONER**

M/s. Entertainment City Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.01.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

**Mr. N. Swaminathan and Mr. Ashok Kumar
Singh, Advocates**

For the Respondent(s):-

ORDER

Learned counsel for the applicant has argued that total consideration amount of Rs. 1,24,00,000/- plus was paid by the petitioner in lieu of the allotment of a commercial unit by the respondent Developer. Having paid the 'assured return' for a little while the respondent defaulted after December, 2015. He has also apprised us that Mr. Pankaj Jain has been named as an Interim Resolution Professional who has given his due declaration.

Notice to show cause to the respondent returnable on 13.02.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Process dasti.

List for further consideration on 13.02.2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**